



The Goa (Extension of The Bankers' Books Evidence) Act, 1988

Act 23 of 1988

Keyword(s):

Extension of Bankers' Book Evidence, Official Gazette, Notification

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**The Goa (Extension of the Bankers' Books Evidence Act)
Act, 1988**

(Goa Act No. 23 of 1988) [26-12-1988]

AN

ACT

to provide for the extension of the Bankers' Books Evidence Act, 1891 to the State of Goa.

Be it enacted by the Legislative Assembly of Goa in the Thirty-ninth Year of the Republic of India as follows:—

1. *Short title.*— This Act may be called the Goa (Extension of the Bankers' Books Evidence Act) Act, 1988.

2. *Definitions.*—In this Act, unless there is anything repugnant in the subject or context,—

(a) "notification" means a notification published in the Official Gazette; and

(b) "Official Gazette" means the Goa Government Gazette.

3. *Extension of Bankers' Books Evidence Act, 1891.*— The Bankers' Books Evidence Act, 1891 (Central Act 18 of 1891) as in force in the territories to which it generally extends, is hereby extended to and shall be in force in the State of Goa.

4. *Repeal and Savings.*— So much of any law in force in the State of Goa as corresponds to the Bankers' Books Evidence Act, 1891 (Central Act 18 of 1891), shall stand repealed as from the coming into force of this Act in the State of Goa:

Provided that the repeal shall not affect —

(a) the previous operation of any law so repealed or anything duly done or suffered thereunder; or

(b) any right, privilege, obligation or liability acquired, accrued or incurred under any law so repealed; or

(c) any penalty forfeiture, or punishment incurred in respect of any offence committed against any law so repealed; or

(d) any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid;

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed as if this Act had not been passed:

Provided further that subject to the preceding proviso, anything done or any action taken (including any rules made) under any law so repealed shall in so far as they are consistent with the said Act, be deemed to have been done or taken under the corresponding provisions of the said Act as extended to Goa by this Act and shall continue to be in force accordingly unless and until superseded by anything done or any action taken under the said Act.

Published in Official Gazette, Series I, No. 42, dated 19-1-1989. The Act came into force on 26-12-1988.